

(Part II—Proceedings other than Questions and Answers)

14053.

14054

Friday, 16th September, 1955

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I).

12 Noon

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:

"I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Thursday, the 15th September, 1955, concurred in the following motions passed by the Lok Sabha at its sitting held on the 14th September, 1955, for modification of the Displaced Persons Compensation and Rehabilitation Rules, 1955, under sub-section (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954:

(1) That the following be added after sub-rule (3) of rule 17 of the Displaced Persons Compensation and Rehabilitation Rules, 1955, namely:—

'Provided that nothing in this sub-rule shall apply where any such person purchases any property forming part of the compensation pool in which case the purchase price may be adjusted

against the Compensation payable to him in accordance with these rules, notwithstanding that the amount to be adjusted exceeds fifty thousand rupees.

Explanation.—In its application to a Hindu undivided family, the limit of fifty thousand rupees shall apply to each share referred to in sub-rule (2) of rule 19.'

(2) That the following amendments be made in rule 19 of the Displaced Persons Compensation and Rehabilitation Rules, 1955, namely:—

(i) after sub-rule (2), insert—

'(2A) Notwithstanding anything contained in sub-rule (2), where a deceased member of a Joint Hindu Family has left sons all of whom are less than eighteen years of age, such sons shall, for the purpose of computation of compensation, be reckoned as one member of the family.'

(ii) after Explanation II, add—

'*Explanation III.*—For the purposes of this rule, the question whether a person is less than eighteen years of age, shall be determined with reference to the date 26th September, 1955.'

(3) That the following amendments be made in sub-rule (1) of rule 22 of the Displaced Persons Compensation and Rehabilitation Rules, 1955, namely:—

(i) in clause (a), for 'five thousand rupees' substitute 'ten thousand rupees'; and

(ii) in clause (b)—

(a) omit 'in a rural area or in a town, other than those mentioned in Appendix X'; and

[Secretary]

(b) for 'two thousand rupees' substitute 'ten thousand rupees'.

(4) That the following be substituted for sub-rule (2) of rule 25 of the Displaced Persons Compensation and Rehabilitation Rules, 1955, namely:—

'(2) Where the value of the property exceeds the net amount of compensation payable to the applicant, the applicant shall be required to pay the balance—

(a) in one lump sum; or

(b) in instalments, as follows:—

(i) In the case of property other than an industrial concern—

(a) Where the value of the property does not exceed, in the case of a shop in a rural area or in a town other than those mentioned in Appendix X, two thousand rupees and in the case of any other property five thousand rupees in four equal annual instalments.

(b) Where the value of the property exceeds the limits specified in clause (a), or where the property consists of a shop situated in a town specified in Appendix X, in two equal annual instalments.

(ii) In the case of an industrial concern, in instalments spread over a period not exceeding two and half years; or

(c) by adjustment against compensation payable in respect of the verified claim of any other person.'

(5) That the following be substituted for clause (ii) of rule 26 of the Displaced Persons Compensation and Rehabilitation Rules, 1955, namely:—

'(ii) in the case of any other property—

(a) where the value of the property does not exceed in the case of a shop in a rural area or in a town other than those mentioned in Appendix X, two thousand

rupees and in the case of any other property five thousand rupees, if he pays at once 20 per cent of the value thereof and agrees to pay the balance in four equal annual instalments from the date of the initial payment;

(b) where the value of the property exceeds the limits specified in clause (a) or where the property consists of a shop situated in a town specified in Appendix X, if he pays at once not less than 33½ per cent. of the value of the property and agrees to pay the balance in two equal annual instalments from the date of the initial payment.'

(6) That the following amendments be made in rule 36 of the Displaced Persons Compensation and Rehabilitation Rules, 1955, namely:—

(i) in clause (a), for 'Rs. 5,000' substitute 'Rs. 10,000'; and

(ii) for clause (b), substitute—

'(b) every Government built shop valued at Rs. 10,000 or less.'

(7) That the following amendments be made in rule 41 of the Displaced Persons Compensation and Rehabilitation Rules, 1955, namely:—

(i) before the existing proviso to sub-rule (1), add—

'Provided that where the value of the property exceeds in the case of a shop in a rural area or in a town other than those mentioned in Appendix X, two thousand rupees and in the case of any other property five thousand rupees and such value is covered by the amount of net compensation payable to such person to the extent of 33-1/3 per cent. of the value of the property.'

(ii) in the existing proviso to sub-rule (1), for 'Provided that' substitute—

'Provided further that where the provisions of the preceding proviso do not apply'; and

(iii) in sub-rule (2), for 'shall be payable in four equal annual instalments' substitute—

'shall be payable—

(i) where the value of the property does not exceed in the case of a shop in any rural area, or in any town other than those specified in Appendix X, two thousand rupees and in the case of any other property five thousand rupees, in four equal instalments; and

(ii) where the value of the property exceeds the limits specified in clause (i) or where the property consists of a shop situated in a town specified in Appendix X, in two equal annual instalments'.

(8) That the following be substituted for rule 42 of the Displaced Persons Compensation and Rehabilitation Rules, 1955, namely:—

'42. Government built residential property in occupation of non-claimants.—Where a displaced person who does not hold a verified claim is in occupation of a Government built property which is an allotable property, the property may be transferred to him if he makes an initial payment of—

(i) where the value of the property exceeds in the case of a shop situated in any rural area or in any town other than those specified in Appendix X, two thousand rupees and, in the case any other property, five thousand rupees, 33-1/3 per cent. of the value of the property; and

(ii) where the value of the property does not exceed the limits specified in clause (i) or where the property consists of a shop

situated in a town specified in Appendix X—

(a) 33-1/3 per cent. of the value of the property if the property is situated in an 'A' class colony;

(b) 25 per cent. of the value of the property if the property is situated in a 'B' class colony;

(c) 20 per cent. of the value of the property if the property is situated in a 'C' class colony; and agrees to pay the balance of the purchase price—

(1) in case falling under clause (i) above in two equal annual instalments; and

(2) in case falling under clause (ii) above, in four equal annual instalments.

(9) That the proviso to rule 45 of the Displaced Persons Compensation and Rehabilitation Rules, 1955, be omitted.

(10) That the following amendment be made in clause (b) of rule 46 of the Displaced Persons Compensation and Rehabilitation Rules, 1955, namely:—

omit 'subject to the proviso to rule 45'

(11) That the proviso to rule 48 of the Displaced Persons Compensation and Rehabilitation Rules, 1955, be omitted.

(12) That the following proviso be added to sub-rule (3) of rule 95 of the Displaced Persons Compensation and Rehabilitation Rules, 1955, namely:—

'Provided that any such application may be entertained after the said date if the Settlement Commissioner is satisfied that the applicant was prevented by sufficient cause from filing the application in time.'

(13) That the following amendments be made in rule 97 of the Displaced

[Secretary]

Persons Compensation and Rehabilitation Rules, 1955, namely:—

(i) for the existing proviso substitute—

‘Provided that—

(a) he has not accepted such allotment of the agricultural land or such allotment has been cancelled;

(b) he does not hold a verified claim in respect of any other kind of property, that is to say, for any urban property or for any substantial rural building.’ and

(ii) after the first proviso, add—

‘Provided further that where any such person is given a rehabilitation grant under rule 97A, he shall not be given a rehabilitation grant under this rule.’

(14) That the following new rule be added after rule 97 of the Displaced Persons Compensation and Rehabilitation Rules, 1955, namely:—

‘97A. Rehabilitation grants to persons allotted agricultural land upto two standard acres in Punjab and Patiala and East Punjab States Union.—Any person who has been allotted two standard acres or less of agricultural land in the State of Punjab or Patiala and East Punjab States Union under any notification specified in section 10 of the Act may be given a rehabilitation grant at the rate of Rs. 450 per standard acre of the area allotted to him:

Provided that—

(a) he has not accepted such allotment of the agricultural land or such allotment has been cancelled;

(b) he does not hold a verified claim in respect of any other kind of property, that is to say, for any urban property or for any substantial rural building.’”

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER INDUSTRIES (DEVELOPMENT AND REGULATION) ACT

The Minister of Commerce and Industry and Iron and Steel (Shri T. T. Krishnamachari): I beg to lay on the Table a copy each of the following Notifications in pursuance of an assurance given during the discussion on the Industries (Development and Regulation) Amendment Bill, 1953:

(1) Ministry of Commerce and Industry Notification No. S.R.O. 1772/IDRA/15/1, dated the 13th August, 1955. [Placed in Library. See No. S—335/55.]

(2) Ministry of Commerce and Industry Notification No. S.R.O. 1808/IDRA/15/2, dated the 20th August, 1955. [Placed in Library. See No. S—336/55.]

FRUIT PRODUCTS ORDER

The Deputy Minister of Food and Agriculture (Shri M. V. Krishnappa): On behalf of Dr. P. S. Deshmukh, I beg to lay on the Table a copy of the Fruit Products Order, 1955, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. S—337/55.]

BUSINESS OF THE HOUSE

Mr. Speaker: The other day an hon. Member of the House, presumably Mr. Kamath, enquired as to whether the House would definitely adjourn after the 30th and I said I could not say it for certain. Looking to the volume of business and the urgency, the House will have to sit for only just one day more, that is, on Saturday, the 1st October. I take it to be the last day now.

Shri K. K. Basu (Diamond Harbour): Will there be no Question Hour on that day?

M. Speaker: There will be no Question Hour that day. It is an